

**THE OFFICERS OF PARLIAMENT (RENT FOR RESIDENCE RETAINED BY
FAMILY AFTER DEATH) RULES, 1974***

G.S.R. No. 200- In exercise of the powers conferred by section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953 (20 of 1953), the Central Government, In consultation with the Chairman of Council of States and the Speaker of the House of the People- hereby makes the following Rules, namely :—

1. Short title and commencement:

- (1) These rules may be called the Officers of Parliament (Rent for Residence Retained by Family after death) Rules, 1974.
- (2) They shall come into force on the date of their publication In the Official Gazette.

2. Definition:

In these rules, "The Act" means the Salaries and Allowances of Officers of Parliament Act, 1953 (20 of 1953).

3. Rent for residence by family after death:

Where the family of an officer of Parliament occupies a residence as specified in clause (b) of sub-section (2) of section 4 of the Act, the family shall be charged rent in accordance with the provisions of Fundamental Rule 45-A, or, if the rents have been pooled, the pooled standard rent under Fundamental Rule 45-A.

* D.P.A. Notification No. F 198(L)/ 70-PA dated 7-2-1974.